

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 680/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Power's Pilot Scheme-II on 22.10.2021 for the supply of 150MW of power to TANGEDCO for a period of 3 years at the rate of INR 3.26 per kWh.

Petitioner : TANGEDCO

Respondent(s) : PTC India Limited

Date of hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Shri Hemant Sahai, Advocate, MBP(MP)L
Shri Tushar Shrivastava, Advocate, MBP(MP)L
Shri Harshit Dhamija, Advocate, MBP(MP)L

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner sought an adjournment on account of the non-availability of the arguing counsel. This was not opposed by the learned counsel for the Respondent, PTC.

2. The learned counsel for MB Power (Madhya Pradesh) Ltd. submitted that an interim application seeking impleadment as a necessary and proper party has been filed in the present Petition, as the generating company has executed a PPA with the Respondent, PTC.

3. The Commission, after hearing the parties, adjourned the matter. The Petition shall be listed for a hearing with the parties on 'maintainability' on **10.2.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

